

(ग) प्राइवेट ओपरेटरी/प्लाईंग क्लबों द्वारा मुन्नाबजे के रूप में दी गयी राशि के ब्योरे ज्ञात नहीं है। परन्तु, 31 मई, 1973 को हुई बोडिंग 737 विमान की दुर्घटना में जान और माल की हानि के संबंध में इंडियन एयरलाइंस द्वारा अब तक दिए गए मुन्नाबजे की राशि 43,35,980 रुपये थी।

Air India Personnel arrested or charge-sheeted for Smuggling

2629. SHRI C. M. SINHA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the number of personnel of Air India arrested or charge-sheeted during the last one year for smuggling;

(b) whether the number of such personnel is higher than those so arrested or charge-sheeted during 1973-74; and

(c) if so, what effective steps have been taken by Government against the staff involved?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) and (b). The number of Air-India staff arrested or chargesheeted during the years 1973-74, and 1974-75 (upto 22-2-75) was as follows:—

During 1973-74—2. In addition show-cause notices were issued to three employees by Customs Authorities

During 1974-75—19.
(upto 22-2-1975).

(c) A Flight Purser and a Loader were arrested by Airport Customs, Santacruz, for smuggling in 1973-74. The Flight purser has been prosecuted by the Customs in the court and the case is pending trial. The Customs' case against the Loader is still under investigation by the Customs

Authorities. Both of these persons are under suspension and the departmental action will be taken on completion of the Customs' case against them.

The three persons, to whom show-cause notices were issued by the Customs Authorities have neither been arrested nor charge-sheeted.

Of the 19 persons arrested for smuggling in 1974-75, 13 have been arrested in connection with the smuggling of Opium to Mauritius and the case against them is still under investigation by the Central Bureau of Investigation. All the 13 employees have been placed under suspension by the Air-India Management.

Services of an Assistant Flight Purser, involved in smuggling of narcotic drugs and arrested in London in April last, have been terminated by Air-India Management.

Departmental proceedings against two Drivers, involved in smuggling at Delhi, are in progress.

Customs' investigations in respect of an Assistant Station Superintendent and a Loader, who were arrested at Calcutta for smuggling, have not yet been finalised. Suitable departmental action will be taken against them on hearing from the Customs Authorities.

An Air Hostess, who was arrested at London for smuggling narcotic drugs, has been placed under suspension and the police investigation is still in progress. Departmental action will be taken on completion of the Court case.

Besides the following further steps have been taken by Government to check smuggling by the Air-India staff:

- (i) Extra vigilance is exercised in examination of suspected baggage and parcels sent out of the country;

- (ii) Customs Act, 1962 has recently been amended to provide for more severe punishment for smuggling offences and to plug loop-holes;
- (iii) Systematic collection and follow up of information and keeping a watchful eye on the suspected smugglers;
- (iv) Thorough search of suspected aircraft; and
- (v) Senior officers of the rank of Collector of Customs, Additional Collector of Customs and Assistant Collector of Customs have been posted in vulnerable areas to look after anti-smuggling work exclusively.

Export Targets of M.M.T.C.

2630. DR. KARNI SINGH: Will the Minister of COMMERCE be pleased to state:

(a) the targets of exports fixed by the Minerals and Metals Trading Corporation during each of the last three years, item-wise;

(b) the actual performance each year;

(c) the reasons for shortfall in targets; and

(d) the targets fixed for the financial year 1975-76?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) to (d), A statement is laid on the Table of the House. [Placed in Library. See No LT-9127/75.]

Allotment of controlled cloth to States

2631. SHRI ROBIN KAKOTI: Will the Minister of COMMERCE be pleased to state:

(a) the total number of bales of different varieties of cotton controlled

cloth produced by the textile mills in the country for the use of common people in 1972-73, 1973-74 (upto the end of December, 1974);

(b) on what basis the above controlled cloth was allotted to the respective States, State-wise during the above period; and

(c) names of the States whose agents or the States themselves could not lift the whole allotted quota during the above period, year-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) Period	Packing of controlled cloth (in standard bales of 1,500 sq. metres)
March 72—March 73	2,19,317
April 73—March 74	2,55,334
April—December 1974	4,08,000

(b) The total controlled cloth available is allocated to the States/Union Territories proportionately on the basis of population. Variations in the actual allotment, however, occur on account of non-acceptance of certain varieties of cloth by certain States and excess allotment to certain States on special occasions viz. festivals and natural calamities, etc. A statement showing the allotment of controlled cloth State-wise during 1973 and 1974 is laid on the Table of the House. [Placed in Library See. No. LT-91287/75.]

(c) On the basis of information compiled for the months of August to December, 1974, the following States/Union Territories did not fully lift the quota allotted to them during one or more of these months: (1) Maharashtra, (2) Punjab, (3) Tamil Nadu, (4) Haryana, (5) Himachal Pradesh, (6) Jammu and Kashmir, (7) Madhya Pradesh, (8) Uttar Pradesh, (9) Karnataka, (10) Chandigarh, (11) West Bengal, (12) Orissa, (13) Laccadive and Minicoy Islands.